



NOTIFICATION No.02/2019
DATED: 12/12/2019



GOVERNMENT OF TAMIL NADU
PUBLIC (SPECIAL-A) DEPARTMENT

HIGH COURT OF
JUDICATURE, MADRAS

**DIRECT RECRUITMENT FOR THE POST OF DISTRICT JUDGE
(ENTRY LEVEL) IN THE TAMIL NADU STATE JUDICIAL SERVICE**

Date of Notification	12/12/2019
Last date for submission of On-line Application	08/01/2020
Last date for remittance of fee through Bank	10/01/2020
Tentative Schedule of Examination	
Preliminary Examination (OMR Method) (Forenoon & Afternoon)	March, 2020
Main Written Examination (Forenoon & Afternoon)	2 nd week of June, 2020
Viva-voce	August, 2020

Applications are invited from eligible candidates **ONLY THROUGH ONLINE MODE**, i.e. through www.tn.gov.in (or) <https://www.mhc.tn.gov.in> for direct recruitment to the post of District Judge (Entry Level) in the Tamil Nadu State Judicial Service, governed by the Tamil Nadu State Judicial Service (Cadre and Recruitment) Rules, 2007, as amended [hereinafter referred to as "the Rules"].

CAUTION

- Recruitments are made purely on merit basis.
- The candidates, in their own interest, are cautioned against touts and agents who may indulge in cheating by making false promises of securing appointment through unfair means.
- High Court of Madras will not be responsible or liable for any loss that may be occasioned to any applicant, on account of indulging in such activity with such unscrupulous elements.
- Candidates indulging in unfair means by approaching the Recruitment body either in person or through anyone will be disqualified from appointment.
- Applicants are solely responsible for their claims made in online application. They cannot blame the service providers like internet cafe/browsing centre/Common Service centres for the mistakes made while applying online for recruitment. Applicants are advised to check the filled in online application before finally submitting the same.

Note:-

- (a) Online Applications submitted through www.tn.gov.in or <https://www.mhc.tn.gov.in> **WILL ALONE BE** accepted. Applications submitted through any other mode viz., by post, courier, RPAD, e-mail, hand delivery etc., will not be entertained under any circumstances or for any reason. No correspondence in this regard will be entertained, under any circumstances.
- (b) Before filling the online applications, the applicants are advised to thoroughly and carefully go through the Tamil Nadu State Judicial Service (Cadre and Recruitment), Rules 2007, as amended, 'Notification' and 'Instructions to Candidates' available in the Recruitment Portal of the High Court, Madras (<https://www.mhc.tn.gov.in>) and in the Government website (www.tn.gov.in). The candidates shall ensure themselves that they fulfil all the required qualifications and are not disqualified for appointment.
- (c) If the candidate had applied for the post by suppression / providing wrong information, he/she will be disqualified from participating in the selection process at any stage.

2. NUMBER OF VACANCIES AND PAY SCALE

Name of the post	No. of vacancies	Scale of pay
District Judge (Entry Level)	32 (Including vacancies arising out of creation of new courts / retirements)	Rs. 51,550 – 1230 - 58,930 – 1380 - 63,070+Allowances

The number of vacancies has been arrived at by following the guidelines issued by the Hon'ble Supreme Court in *Malik Mazhar Sultan Vs. U.P. Public Service Commission [2008 (17) SCC 703]*

3. DISTRIBUTION OF VACANCIES:

The category wise breakup details are as follows:-

Sl.No.	Category	No. of vacancies
1	GT	6
2	GT (Woman)	2
3	GT (PSTM)	1
4	GT (Woman) (Hard of Hearing)	1
5	BC	5
6	BC (Woman)	2
7	BC (PSTM)	1
8	BC (Woman) (PSTM)	1
9	MBC & DC	3
10	MBC & DC (Woman)	1
11	MBC & DC (PSTM)	1
12	MBC & DC (Woman) (PSTM)	1
13	SC(A)	1
14	SC	4
15	SC (Woman)	1
16	ST (PSTM)	1
	Total	32

NOTE:

GT - General Turn

BC – Backward Classes (Other than Backward Class Muslims)

MBC & DC – Most Backward Classes & Denotified Communities

SC(A) – Scheduled Castes (Arunthathiyars on preferential basis)

SC – Scheduled Castes

ST – Scheduled Tribes

PSTM – Persons Studied in Tamil Medium

The number of vacancies advertised for the post is only approximate and are liable for increase or decrease with reference to vacancy position at any time before finalisation of selection.

4. QUALIFICATIONS**(A) AGE LIMIT (as on 01.07.2019)**

Category of candidates	Minimum Age (should have attained)	Maximum Age (should not have attained)
For SC / ST / SC(A) Candidates belonging to the State of Tamil Nadu	35 years	48 years
For others & Candidates from other States / Union Territories	35 years	45 years

Explanation-

- (i) Applicants should not have been born after **01.07.1984** and should not have been born before:
- (a) **02.07.1971** (in case of reserved category applicants viz. SC / ST / SC(A) belonging to the State of Tamil Nadu)
 - (b) **02.07.1974** (in case of 'Others' & applicants from other States / Union Territories)
- (ii) The Persons belonging to the State of Tamil Nadu and belonging to one of the communities viz., Scheduled Caste or Scheduled Caste (Arunthathians) or Scheduled Tribe or Most Backward Classes & Denotified Communities or Backward Classes and Backward Classes (Muslims), as the case may be, will alone be treated as belonging to the respective communities. The Persons belonging to other States / Union Territories (i.e. except the State of Tamil Nadu) will be treated only as 'Unreserved Category', even though they may belong to one of the reserved communities in their respective States or Union Territories. Therefore, they cannot seek either age relaxation or reservation in appointment or fee concession, under any circumstances. They are required to fill up their category as "Unreserved Category (UR)" in the application form and can compete only under "Unreserved Category (UR)", by paying requisite fee. **Applications of other State / Union Territory candidates i.e. except the State of Tamil Nadu, who have applied by citing their communal status in their respective States / Union Territories and without paying prescribed fee and who are age barred will be summarily rejected and no correspondence in this regard will be entertained.**
- (iii) No special age concession is applicable for Differently Abled Candidates, Destitute Widow and Ex-Servicemen.

(B) EDUCATIONAL AND OTHER QUALIFICATIONS

The Applicants should possess the following qualification:

- (i) Must possess a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission / Bar Council of India, or any other equivalent qualification and enrolled as an advocate in the Bar Council of Tamil Nadu or in the Bar Council of any other State and must be practising as an Advocate on the date of publication of this Notification and must have so practised for a period of not less than seven years as on such date.
- (ii) With regard to Assistant Public Prosecutor-Grade I or Assistant Public Prosecutor Grade-II, they must be having not less than seven years of experience as an Advocate and / or Assistant Public Prosecutor on the date of this notification.

Note:-

- (i) The educational qualifications prescribed for the post should have been obtained in the order of study, viz., 10th / SSLC + HSC or its equivalent + Bachelor Degree / Law Degree.
- (ii) The applicants, who are graduated in Law from the academic year 2009-2010 and thereafter, must have also passed the All India Bar Examination, conducted by the Bar Council of India within the period prescribed.
- (iii) The Advocate shall produce the educational credentials, Enrolment Certificate issued by the Bar Council and also the Experience Certificate indicating the length of his / her practice, as provided in Annexure - B, from the Presiding Officer of the Court in which he / she is actually practising, in original, whenever called for.

- (iv) If the candidate is an Assistant Public Prosecutor, he/she shall produce the educational credentials, Enrolment Certificate issued by the Bar Council and also the Experience Certificate indicating the length of his / her practice, as provided in Annexure – B, from the District Collector concerned, in original, whenever called for.
- (v) In case of applicants practicing as Advocates in the High Court of Madras, such certificate of practice should be obtained from the Registrar (Judicial) at the Principal Seat or at the Madurai Bench of the High Court, as the case may be.
- (vi) In case of applicants practicing as Advocates in the High Courts of other States and the Supreme Court of India, New Delhi, such certificate should be obtained from the Registrar, who is in charge of the judicial side of respective High Court or the Supreme Court of India, New Delhi, as the case may be.
- (vii) All the candidates shall produce a Character and Conduct certificate as provided in Annexure-A, from a Senior Advocate or counsel and the other two from responsible persons, not being a relative but who is well acquainted with him/her in his/her private life, in original, whenever called for.

5. EXAMINATION FEE :-

Sl. No.	Category	Amount
(i)	Others	Rs.2000/- (Rupees Two thousand only)
(ii)	SC / SC(A) / ST (Fee exemption is applicable only to SC / SC(A) / ST candidates belonging to the State of Tamil Nadu)	Total Exemption
(iii)	Differently abled Persons (the disability should not be less than 40% [Benchmark Disabilities])	
(iv)	Destitute Widows - (Certificate as in Annexure-E, should be obtained from the Revenue Divisional Officer/ Sub Collector/ Assistant Collector concerned).	

Note:

- Persons claiming Fee concession referred to above and other claims made in the application, have to produce evidence for such claims, as and when called for. Otherwise, their applications will be summarily rejected and no correspondence in this regard will be entertained.
- The application of the candidate who makes false claim/suppression of information for fee concession or age relaxation or any other benefits will be rejected at any stage of selection.
- The term '**Destitute Widow**' used in the Notification shall mean a widow whose total monthly income from all sources shall not be more than Rs.4,000/- (Rupees Four

Thousand Only) including any family pension or other receipts including income from private practice in the case of professionals, but shall not include a divorcee.

4. A 'destitute widow' shall include a candidate born outside the State of Tamil Nadu and became a widow after her marriage to a person belonging to the State of Tamil Nadu and residing permanently in State of Tamil Nadu and shall also include a candidate born in the State of Tamil Nadu and became a widow after her marriage to a person belonging to any other State / Union Territory and settled permanently in the State of Tamil Nadu , but shall not include a candidate belonging to other State / Union Territory not covered under the above said categories.
5. Every candidate claiming to be a 'destitute widow' shall produce a certificate in the Form specified in **Annexure-E**, from the Revenue Divisional Officer or the Assistant Collector or the Sub-Collector concerned.

6. SCHEME OF EXAMINATIONS/ SELECTION:-

The selection of candidates will be based on -

- (A) Preliminary Examination [Objective Type Question Paper in Optical Mark Recognition Paper (OMR Paper)]
- (B) Main Examination; and
- (C) Viva-Voce Test.

(A) **PRELIMINARY EXAMINATION (OBJECTIVE TYPE):**

(i)

Subject	Duration	Maximum Marks	Minimum Qualifying Marks		
			For U.R/ Candidates belonging to other States/UTs	For BC, BCM, MBC/DC candidates belonging to the State of Tamil Nadu	For SC/SC(A)/ ST candidates belonging to the State of Tamil Nadu
Preliminary Examination (Objective Type) Paper – I	3 Hours	100	40	35	30
Preliminary Examination (Objective Type) Paper – II	3 Hours	100	40	35	30
Total		200	80	70	60

(ii) SCHEME OF THE PRELIMINARY EXAMINATION:

The Preliminary Examination will consist of two papers each containing 100 multiple choice objective type questions based on the syllabus given below. They will be conducted in the forenoon and afternoon session on the same day. The Question papers will be bi-lingual i.e., in English and Tamil. In case of any inconsistency between English and Tamil versions of the questions, the English version will prevail over the Tamil version. Each question shall carry **1 mark** and **'1/4' (0.25) mark** will be deducted for each incorrect answer. The duration of the Preliminary Examination will be three hours for each paper. The Preliminary Examination is conducted for the purpose of short listing the candidates and the marks obtained in the Preliminary Examination shall not be counted for determining the final order of merit of the candidates. The candidate shall appear in both papers in the preliminary examination for his/her answer sheets to be evaluated.

Note:

- (i) No candidate who has secured less than the minimum pass marks prescribed for each paper, in the Preliminary Examination will be declared successful to participate in the Main Examination.
- (ii) All the successful candidates in the Preliminary Examination from the respective categories will be called upon for Main Examination.

(iii) SYLLABUS FOR THE PRELIMINARY EXAMINATION

Preliminary Examination Paper - I

Constitution of India, Interpretation of Statutes, Jurisprudence and Legal Phraseology, Legal Maxims, Legal History, Legal Services Authority Act, 1987, Right to Information Act, 2005.

Code of Civil Procedure, 1908, Civil Rules of Practice, 1905, The Tamil Nadu Court Fees and Suit Valuation Act, 1955, The Limitation Act, 1963, The Arbitration and Conciliation Act, 1996, The Commercial Courts Act, 2015, The General Clauses Act, 1897, Prohibition of Benami Transaction Act, 2016.

The Indian Contract Act, 1872, The Specific Relief Act, 1963, The Indian Partnership Act, 1932, The Sale of Goods Act, 1930, Easements Act, 1882, The Transfer of Property Act, 1882, The Negotiable Instruments Act, 1881, Rent Control Law, The Indian Stamp Act 1899, The Registration Act, 1908.

The Motor Vehicles Act, 1988, Law of Torts, The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, and other Laws relating to Land Acquisition.

Personal Laws including Succession Laws, (For Hindus, Muslims and Christians etc.), The Guardian and Wards Act, 1890, Indian Trust Act, 1882, The Family Courts Act, 1984.

The Trade Marks Act, 1999, The Copyright Act, 1957, The Patent Act, 1970, The Designs Act, 2000, The Geographical Indications of Goods (Registration and Protection) Act, 1999

The Industrial Disputes Act, 1947, The Employee's Compensation Act, 1923, other Labour Laws, Income Tax Act, Co-operative Societies Act, The Mental Health Care Act, 2017, Laws relating to Mines and Minerals.

Preliminary Examination Paper – II

The Code of Criminal Procedure, 1973, Criminal Rules of Practice, The Indian Penal Code, 1860, The Indian Evidence Act, 1872.

The Narcotic Drugs and Psychotropic Substances Act, 1985.

The Prevention of Corruption Act, 1988, including latest amendments, The Electricity Act, 2003, The Protection of Human Rights Act, 1993. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989,

The Food Safety and Standards Act, 2006, Essential Commodities Act, 1955.

Juvenile Justice (Care and Protection of Children) Act, 2015,

The Protection of Children from Sexual Offences Act 2012.

The Protection of Women from Domestic Violence Act, 2005.

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

The Information Technology Act, 2000, The Prevention of Money Laundering Act, 2002.

The Unlawful Activities (Prevention) Act, 1967, The National Security Act, 1980

The National Investigation Agency Act, 2008 (Amendment) as Act, 2019

Medical Jurisprudence, Central and Tamilnadu State Criminal Minor Acts.

General Knowledge, Legal Aptitude, legal reasoning, Test of reasoning and mental ability, Basic Knowledge of Computer, Environmental Laws.

Note:

The Acts and Rules mentioned in the syllabus are only illustrative and not exhaustive.

(B) MAIN EXAMINATION:-

All the successful candidates in the Preliminary Examination, will be called upon for Main Examination.

The Main Written Examination will be held on two consecutive days in the Forenoon and Afternoon sessions. There shall be four descriptive type question papers. Each paper shall be of three hours duration and shall carry 100 Marks each. On the first day, the examination shall be for Law Paper - I & Translation and Essay Writing Paper and on the 2nd day the

examination shall be for Law Paper II & Judgment Writing, as mentioned below:

Sl. No.	Paper	Maximum Marks	Minimum Qualifying Marks		
			For U.R/Candidates belonging to other States/UTs	For BC, BCM, MBC/DC candidates belonging to the State of Tamil Nadu	For SC/SC(A)/ST candidates belonging to the State of Tamil Nadu
1	Law Paper – I	75	33.75	30	26.25
2	Translation and Essay Writing Paper: (Writing Skill, Essay Writing on General topic and Current Developments in Law and Translation).	75	33.75	30	26.25
3	Law Paper – II	75	33.75	30	26.25
4	Judgment Writing	75	33.75	30	26.25
	Total	300	135	120	105

The syllabi for Law Paper-I and Law Paper -II are the same as that of the Preliminary Examination. The questions for Judgement writing paper would test the candidate's skills in Framing of issues, framing of charges, writing Judgements/Orders in Civil and Criminal cases.

Note:-

- (i) The question papers for the preliminary and main examination will be Bi-lingual, i.e. in English and Tamil. In case of any inconsistency between English and Tamil version of the questions, the English version will prevail over the Tamil version. Except the Translation paper, all other question papers shall be answered by the candidates, either in English or Tamil, but not partly in English and partly in Tamil. Answer sheets written partly in English and partly in Tamil will not be evaluated and the same will be invalidated.
- (ii) The candidate shall appear for all the four papers in the Main Written Examination for his/her answer sheets to be evaluated and in case, the candidate absents himself/herself for one or more papers, his/her attended papers will not be evaluated.
- (iii) The candidate who has secured less than the minimum qualifying marks prescribed for each paper in the Main Examination will not be eligible for Viva Voce [Oral Test].
- (iv) The candidate shall strictly adhere to the instructions given while appearing for the Preliminary and Main Examination conducted by the High Court. In case of any deviation, the answer sheets of the candidates concerned will be invalidated.

- (v) It is made clear to the candidates that quoting the principle laid down or reiterated in any citation would be enough and quoting of citation shall not carry any extra weightage. Further, quoting of wrong citation may lead to reduction of marks.
- (vi) Any representation by the candidate, for changing the dates of examination/selection process, change of examination centre, for relaxation of conditions mentioned in the advertisement or Examination related directions or guidelines or minimum marks or qualifications/requirements etc. or for revaluation, will not be entertained.

(C) VIVA-VOCE TEST:

- For Viva voce Test, the candidates will be short listed, as per merit, based on the marks secured in the Main Examination, in the ratio of 1:2 or 1:3 or such number as may be decided by the Hon'ble High Court with reference to the number of vacancies, from and out of the qualified candidates in the Main Examination, following the rule of reservation for each category separately.
- However, if more than one candidate secure identical cut-off marks, as may be fixed by the High Court, all such candidates will be called upon to appear for viva voce test.
- Maximum marks for the viva voce test is 100.
- The minimum qualifying marks to be secured by the candidates, in the viva voce test, shall be as follows:

1	For Scheduled Caste, Scheduled Caste (A) and Scheduled Tribe candidates belonging to the State of Tamil Nadu.	35
2	For Backward Class (BC), Backward Class (M) and Most Backward Class / Denotified Community candidates belonging to the State of Tamil Nadu.	40
3	For Others (unreserved category) / candidates belonging to other States/UTs.	45

1. The object of viva-voce test is to assess the suitability of the candidate for the cadre by judging their mental alertness, general knowledge, knowledge of law, grasp of procedural laws and principles of law, clear and logical exposition, balance of judgment, attitude, ethics, power of assimilation, power of communication, character, intellectual depth, the like of the candidate, his/her tact and ability to handle various situations in the Court, Administrative and Management Skills.
2. Since 'Character' and 'Suitability' of a Candidate are of utmost importance for being considered, for appointment to the Tamil Nadu State Judicial Services as District Judge

(Entry Level). The Character and Suitability of the candidate would be enquired into and verified by the Competent Authority, prior to or after the Viva-Voce Test.

7. PREPARATION OF SELECT-LIST:

Final selection of the candidates shall be made on the basis of Total Marks obtained by the candidates in the Main Examination & Viva-voce Test as per merit and by following the communal roster.

Note:

In case of the candidates who are convicted, acquitted, proceedings quashed, discharged, further proceedings closed under section 258 Cr.P.C., investigation stopped under section 167 (5) Cr.P.C., proceedings closed under section 468 Cr.P.C., dealing the suitability of such candidates are subject to the final approval of the High Court before their appointment.

8. INTER-SE SENIORITY:-

The Seniority of the selected candidates, among themselves and the seniority vis-a-vis promotee District Judge, will be determined after the proposed amendments to the Tamil Nadu State Judicial Service (Cadre and Recruitment), Rules 2007.

9. EXAMINATION CENTRES:

- The Preliminary/Main Examinations and Viva-voce Test will be held at Chennai and / or any other place as may be decided by the Madras High Court.
- Request for change of venue will not be entertained under any circumstances.
- No TA/DA will be paid to the candidates to appear for the Preliminary Examination / Main Examination / Viva Voce Test.

10. 'Instructions to the candidates' relating to qualification, disqualification and other instructions for the examination/ filling up of application form etc., shall form part and parcel of this notification and shall be strictly adhered to by the candidates.

SECRETARIAT,
CHENNAI.
DATED:12/12/2019

PRINCIPAL SECRETARY TO GOVERNMENT (FAC),
PUBLIC (SPECIAL. A) DEPARTMENT

INSTRUCTIONS TO CANDIDATES
APPLYING FOR
THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
BY DIRECT RECRUITMENT
IN THE TAMILNADU STATE JUDICIAL SERVICE

1. ELIGIBILITY

- (a) The applicant must be a citizen of India.
- (b) The applicant must possess adequate knowledge to read, write and speak in English and Tamil.
- (c) The conduct, character and antecedents of the applicant must be good and suitable in all respects for appointment to the service. The applicant must produce a certificate of character and conduct from three responsible persons not related to him, in the format prescribed in **Annexure-A**. The said certificate should be obtained only after the date of publication of the Notification. The persons certifying shall be residing/working in the locality where the candidate resides/works and are well acquainted with the applicant in his/her personal life.
Note: - The persons certifying need not be Gazetted Officers or Government Servants or a Judicial Officers.
- (d) The applicants must submit Certificate of Experience at the Bar/ Character and Conduct Certificate from the District Collector concerned, in the format prescribed in **Annexure-B**, whenever called for, in original.
- (e) The candidates shall submit the details of cases appeared independently/assisted his/her Senior Advocate as mentioned in the format prescribed in **Annexure-C**, whenever called for, in original.
- (f) The applicant must be a person of sound health and clean habits. No person will be appointed as a member of the Service unless he is in good mental and physical health except a person who is claiming reservation under 'THE RIGHTS OF PERSONS WITH DISABILITIES ACT', 2016.

2. DISQUALIFICATION FOR APPOINTMENT:

No person shall be qualified for appointment to the District Judge (Entry Level) by direct recruitment and continue in service:-

- (a) If he/she, having a spouse living, has entered into, or contracted marriage with another person or living in relationship with any person (or)
- (b) If he/she was dismissed or removed on stigmatic termination of service by Central Government or High Court or any State Government or Statutory or Local authority or from any employment (or)

- (c) If a candidate after being selected in any Service, has been discharged/removed from such service or convicted/acquitted/discharged of any offence or if a candidate who is or has been temporarily or permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission or any other Recruitment Agency, Board or Commission, from appearing for examinations/interview or selections conducted by it, which in the opinion of the High Court not suitable for appointment (or)
- (d) If a candidate has been removed or suspended from its roll by the Bar Council (or)
- (e) If any disciplinary proceedings has been initiated or penalty or punishment has been imposed or contemplated by any Disciplinary Authority or Court, which in the opinion of the Hon'ble High Court, renders him unsuitable for appointment to the Tamil Nadu State Judicial Service (or)
- (f) If being an Assistant Public Prosecutor / Government Pleader placed under suspension/ Disciplinary Proceedings initiated/ contemplated or pending either under Rule 17(a) or 17(b) of Tamil Nadu Discipline (Control and Appeal) Rules, 1973 or any other Rules (or)
- (g) If, being an Advocate, was found guilty of professional misconduct by the Bar Council under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or orders of the Court or Judicial forum (or)
- (h) If, the candidates do not fulfil the Qualifications prescribed in "the Rules", (or)
- (i) If, he/she influences or attempts to influence, or obtains or attempts to obtain, any favour in any form at any stage of selection process (or) through any person of influence or officers of Government / High Court (or)
- (j) If impersonates by or for the candidate (or)
- (k) If makes or submits any forged document in support of his/her candidature (or)
- (l) If he/she conceals any material information or provides any false information at any stage of selection process (or)
- (m) If he/she uses or attempts to use, improper or illegal means, either for purpose of being permitted to appear in examination or at any stage of examination, in examination room/hall (or)
- (n) If he/she, during examination, harasses or threatens or uses un-parliamentary words or causes physical injury to or misbehaves with, any Officer or employee engaged there or any candidate (or)
- (o) If he/she, disobeys any directions relating to examination including oral directions by the invigilator or observer or any other officer or employee engaged for conducting examination.

3. RESERVATION IN APPOINTMENT:

(a) Subject to the provisions of the Tamil Nadu State Judicial Service (Cadre and Recruitment) Rules, 2007, the rule of Reservation followed in the State of Tamil Nadu will be applicable.

(b) The Rule of Reservation and the distribution of vacancies for BC/BCM/MBC(OR)DC/SC/SCA/ST/PSTM/DAP (Persons with Disabilities) candidates will apply in accordance with the Policy/Rules/Instructions issued by the Government of Tamil Nadu from time to time. The benefit of reservation is admissible only to bonafide domiciles/residents of the State of Tamil Nadu.

(c) The Category of reservation and all other information once filled in the application form shall not be allowed to be changed.

(d) Reservation in appointment to "Destitute Widows" and "Ex-Servicemen" will not apply to this recruitment.

(e) The Persons belonging to the State of Tamil Nadu and belonging to one of the communities viz., Scheduled Caste or Scheduled Caste (Arunthathiar) or Scheduled Tribe or Most Backward Classes & Denotified Communities or Backward Classes or Backward Classes (Muslims), as the case may be, will alone be treated as belonging to the respective communities. The Persons belonging to other States / Union Territories (i.e. except the State of Tamil Nadu) will be treated only as 'Unreserved Category', even though they may belong to one of the reserved communities in their respective States or Union Territories. Therefore, they cannot seek either age relaxation or reservation in appointment or fee concession, under any circumstances. They are required to fill up their category as "Unreserved Category (UR)" in the application form and can compete only under "Unreserved Category (UR)", by paying requisite fee. **Applications of other State/Union Territory candidates i.e. except the State of Tamil Nadu, who have applied by citing their communal status in their respective States / Union Territories and without paying prescribed fee and who are age barred will be summarily rejected and no correspondence in this regard will be entertained.**

(f) No special age relaxation is applicable for Ex-Servicemen and Differently Abled Applicants.

(g) Success in the examination does not confer any right to appointment unless the High Court of Madras is satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment.

(h) The post of District Judge (Entry Level) has been identified as suitable for **LV/HH/OA/OL/BL/LC/DF/AC** (without the assistance of the scribe and with the assistive device) categories of Differently Abled Persons. [**LV-Low Vision, HH-Hard of Hearing, OA-One Arm, OL-One Leg, BL-Both Legs, LC-Leprosy cured, DF-Dwarfism, AC-Acid Attack Victims**]

Provided the candidates who are able to perform the following physical activities alone are eligible as per Rule 10 of Tamil nadu State Judicial Service (Cadre and Recruitment) Rules, 2007, as amended in G.O.Ms.No.234, Home (Cts.I) Department, dated 03.04.2018:

- (a) Work performed by Sitting - S
- (b) Work performed by Standing - ST
- (c) Work performed by Walking - W
- (d) Work performed by Seeing - SE
- (e) Work performed by Hearing - H
- (f) Work performed by Reading and Writing - RW
- (g) Communicating (Communicating would also include verbal or non-verbal communication) - C

(i) On selection, the candidate claiming reservation under the Differently Abled Category, should submit a Certificate from the Medical Board attached to a Government Hospital, specifying the nature of physical handicap and further certifying that the physical handicap as not one which could render the applicant incapable of efficiently discharging his/her duties as District Judge (Entry Level) in the Tamil Nadu State Judicial Service.

(j) '**Persons Studied in Tamil Medium' (PSTM)** as mentioned in the 'Distribution of vacancies' in the Notification, means persons who have passed the Law Degree (UG Level) **through Tamil medium of instruction**. Therefore, the candidates claiming reservation under 'Persons Studied in Tamil Medium' should produce a certificate in the Form Specified in **Annexure - D**, from the Institution, where he/she studied. Having written the degree examinations or competitive examinations in Tamil Language alone will not qualify the candidate for claiming this reservation. If the applicants with PSTM certificate are not available for selection for appointment against reserved turn, such turn shall be filled by Non-PSTM applicants belonging to the respective category.

4. HOW TO APPLY:-

(a) **FOR REGISTRATION:** The applicants are required to visit www.tn.gov.in (or) <https://www.mhc.tn.gov.in> and enter the following details in the 'Register yourself' Column:-

1. Email - ID.
2. Mobile No.
3. Name (As in the School Certificate or Govt. Gazette, if name changed)
4. Create New Password.
5. Confirm Password.
6. Captcha Code.

After the applicants have successfully entered all the details, a message will appear in the screen as "Successfully Registered" and a

link will be sent to the email ID provided by them. The applicants shall click on the link and activate the same. Once activated, the applicants can login to the website by using their registered email ID as the user ID and the password will be the one created by them during registration.

However, the candidates who have already registered in the Recruitment Portal of the Madras High Court, while applying for any other post earlier, need not register again. They can apply to the posts online, by making use of their registered user I.D. and password credentials.

NOTE:

- (i) The applicants are requested not to disclose their login credentials to anyone and the Madras High Court will not be responsible for any misuse of data. Registered e-mail ID and registered password of the candidates must be noted and preserved for future use.
- (ii) Applicants are advised to have a valid Mobile Number/valid personal E-mail ID. In case the applicants do not have a valid email ID/Mobile Number, they should create their own email ID and obtain mobile number before applying online and must keep the email account/mobile number active throughout the selection process.
- (iii) No request regarding change in Mobile Number/E-mail ID will be entertained. The High Court will send various intimations relating to the recruitment through SMS/E-Mail only to the Mobile Number / E-mail ID registered during the process of recruitment.
- (iv) The High Court of Madras will not be responsible in any manner, for non delivery of SMS/email at any stage either due to non-lifting of the mobile phone or if the same is out of coverage area or is out of order due to some technical fault on the part of the candidate or service provider.
- (v) It will be the responsibility of the applicant to update himself by visiting the Recruitment Portal of the Madras High Court <https://www.mhc.tn.gov.in> periodically for any important announcement.
- (vi) The High Court of Madras will not be responsible in case of any communication not reaching the applicant due to defect in given address, email ID, mobile number, etc.

- (b) **(i) STEP ONE (PERSONAL INFORMATION):** The applicants shall fill their personal information as required in the application form. They shall upload their scanned copy of passport size photograph of high contrast and their full signature in Tamil or English. After submitting the personal information, the candidate shall select 'SAVE/NEXT STEP' button to complete step-1 and proceed to step-2.

(The background of photograph should be clear white and dress should be in dark colour. Photograph with dark background or with eyes hidden under coloured dark glasses will not be accepted. Facial features from bottom of chin and top of forehead and both edges of face must be clearly visible. The size of the file should be between 20 KB and 50 KB with dimensions of 230 pixels height and 200 pixels width. For signature, it should be below 20 KB with dimensions of 60 pixels height and 140 pixels width)

- (ii) STEP TWO (EDUCATIONAL QUALIFICATION DETAILS):** The applicants shall fill the educational particulars as required in the application form. After submitting the educational particulars, the applicants shall select "SAVE/NEXT STEP" button to complete step -2 and proceed to step-3.

- (iii) STEP THREE (ADDITIONAL INFORMATION):** The applicants shall fill the Additional information as required in the application form. After submitting the requisite particulars, they shall select "SAVE/NEXT STEP" button to complete step-3 and proceed to step-4.

- (iv) STEP FOUR (DECLARATION):** The applicants shall fill the declarations as required in the application form. After completing the declaration form, they shall select "NEXT STEP" button to complete step-4.

(v) STEP FIVE (CONFIRM YOUR DETAILS):

- (i) On completion of step-4, the details furnished by the applicants in steps 1 to 4 appear on the screen as preview. The applicants shall carefully peruse the details furnished and confirm the same by selecting "SUBMIT" button.
- (ii) Before proceeding to next step, if the applicant intends to make any correction or modification in the details furnished in the previous step, they can select "PREVIOUS STEP" and make necessary modification.

- (iii) When the applicants choose "SUBMIT" button, a pop up dialogue box will appear and indicate to the applicants that if they choose to select "OK" option, they will not be permitted to make any alterations/changes or edit the details provided by them and if the applicants want to edit the information provided by them, they shall select the "CLOSE" option to cancel and go back to previous steps.

Note: On selecting the "OK" option, for the applicants who are not required to pay fee, a message that their applications have been successfully submitted will appear and under the status column, "application process completed" will appear. The applicants can view their application by selecting the view option.

For applicants who are required to pay the examination fee, a dialogue box with three options namely, 1.View, 2.Challan and 3.Payment will appear and under the status column, "application is submitted, payment pending" will appear. The applicants who are required to pay the examination fee shall select the challan option. A challan containing the required details of the applicant will be generated automatically. The applicant shall take the printout of the challan and shall make the payment, following the procedure mentioned in 'Mode of Payment of examination fees' below.

- (iv) After making payment, the applicants shall select the payment option and fill the particulars of the challan and upload the copy of the same (in JPEG picture format) to complete the process. On completion, a message that "the application has been successfully submitted" will appear on the screen.
- (v) The applicants who wish to peruse and take printout of their filled-in application form shall select the "view" option and download their application in PDF form.
- (vi) The applicants need not send the print out of the application form to the undersigned or to the High Court.
- (c) All the particulars mentioned in the online application including name of the applicant, post applied for, educational qualifications, communal category, date of birth, address, e-mail ID etc. will be considered as final and no modification will be allowed after final submission of the online application. Since certain fields are mandatory and cannot be edited, applicants are requested to fill the online application form with utmost care and caution as no correspondence regarding change of details will be entertained.

(d) Upload/Submission of Documents :

Applicants should upload/submit their testimonials and all other relevant certificates for proof in respect of claims made in the application with reference to this notification as and when called for. If the required testimonials are not uploaded or submitted by the applicant, their application will be rejected.

5. MODE OF PAYMENT OF EXAMINATION FEES:-

- (a) After submission of application, the applicant who is not exempted from payment of fee shall take printout of 'Challan' that is generated and remit the requisite fees along with service charges levied by the "Indian Bank" before the last date prescribed for remittance of fee, at any branch of Indian Bank. The branch concerned will retain the Bank Copy of the 'Challan' and return the "Applicant Copy and High Court's Copy" to the applicant, which shall be retained by the applicant and cited for all future references/disputes regarding the payment of fee.
- (b) Failure to pay the fee prescribed within the time stipulated will result in outright rejection of application and no correspondence in this regard is entertained.
- (c) If the applicant claims exemption of examination fee and is later found to be not eligible for the same, his/her candidature will be rejected at any stage of selection.
- (d) No other mode of payment of fee, like Demand Draft/Postal Order/Cheque/ NEFT/RTGS or any other mode of online / Offline payment will be entertained and those applications will be summarily rejected.
- (e) Fees once paid, will not be refunded or adjusted towards any other recruitment under any circumstances.

6. OTHER IMPORTANT INSTRUCTIONS:-

- a. The computer will not accept incomplete applications. Therefore, candidates are advised to exercise utmost caution while filling up the online application and submitting the same.
- b. **The eligibility of the applicants would be assessed on the information furnished by them presuming the same to be true. If any applicant is found to have given false, wrong or incorrect information or suppressed vital information**

relating to age, qualification, etc., such applicant will not only be disqualified, at any stage of the recruitment process or even after selection/ appointment, as the case may be, but would also be liable for criminal prosecution. Further, such applicants will be debarred from participating in any recruitment process conducted by Recruitment Cell of Madras High Court.

- c. It is mandatory for the applicants to mention the complete particulars of their educational qualifications in the Educational informational Column. (for example, if a candidate is possessing M.Com Degree, he should mention the details of 10th , HSC, B.Com and then M.Com)
- d. The schedule of recruitment process may be subject to a change on account of any unforeseen event beyond the control of the High court and such change will be notified in the Official website. No complaint/ Grievance from the candidates will be entertained or heard by the High Court in case of non appearance of the candidates for the Preliminary Examination or Main Examination or Viva-Voce on the scheduled dates and time on account of belated receipt of intimation regarding any change so notified.
- e. The name of candidate will be removed from the select / wait List without any notice, if it is found that any information supplied by him in the application form is false / incorrect / wrong.
- f. If a candidate in the select list fails to join duty, within the period stated in the appointment order, his/her name will be removed from the select list and no correspondence in this regard will be entertained.
- g. Eligibility of a candidate, who is to be called for viva-voce shall be finally decided after scrutiny and verification of documents/ testimonials produced. Therefore, mere requiring the candidate to appear for certificate verification, does not confer on him any right to participate in the viva-voce.
- h. Applicants are advised in their own interest to apply Online well in advance. Applicants shall ensure that they fulfill all requisite eligibility criteria on the date of notification before applying for the post. The educational qualification/experience obtained subsequent to the date of notification will not be considered. Therefore, applicants who are awaiting the result of the required educational qualification on the date of notification

need not apply.

- i. High Court does not assume any responsibility for the applicants not being able to submit their Applications within the last date, for any reason.
- j. 'SMS' alerts for the written test will be notified to the registered mobile number of the Applicants. Therefore the candidates are required to furnish correct mobile number and keep it active so as to receive the SMS alerts. High Court of Madras will not be responsible for any technical problems arising in this regard.
- k. Applicants should take care to upload recent photograph of good quality in the application in the required size. If the applicants cannot be identified from the photograph uploaded by them, they will not be allowed to write the examination.
- l. Hall Tickets for written examination and viva-voce will not be sent by post. The candidates should download the Hall Tickets from the website <https://www.mhc.tn.gov.in>. The Hall Tickets will be ready for download one week prior to the date of the examination. The same will be notified in the recruitment portal of the High Court and by SMS/e-mail to the candidates. If any correction or spelling mistake is found in the Hall Ticket, the same shall be informed to the High Court immediately by email for rectification. The candidates only to whom the hall tickets have been issued by the High Court will be allowed into the Examination hall.
- m. The admission of a candidate to participate in the recruitment process, at all stages, is purely provisional. The decision of the High Court of Madras in respect of all matters pertaining to this Recruitment Process, as to the eligibility or otherwise of a candidate for admission to the Preliminary Examination/ Main Examination / viva voce is final.
- n. If any dispute or question arises relating to the disqualification / suitability of the candidates or interpretation of the Rules, the decision of the High Court of Madras, in that regard is final.
- o. **No scribe / attendant will be provided/allowed to assist the Differently Abled candidates in the Preliminary/Main Examination and Viva Voce Test.** No extra time is provided for such candidates to write the examinations.
- p. Any subsequent claim made, after the submission of online application, regarding any of the details submitted in the

application, including educational & technical qualification will not be entertained. Evidence for all claims made in the online application should be uploaded/submitted, in time, whenever called for. Failure to upload/submit the documents within the stipulated time limit will entail rejection of candidature at any stage of selection, without any further intimation to the candidates.

- q. The Candidate shall furnish correct and true information regarding:
- (i) arrest, facing criminal proceedings, charges, convictions, details such as named or described but name not specifically mentioned in FIR, Accused in private complaints, dropped from charges /proceedings or quashed by any Court of law, discharged from criminal proceedings.
 - (ii) The details with regard to debarment / disqualification by any recruiting agency, criminal or any disciplinary proceedings initiated / contemplated, pending or finalised, participation in agitation or affiliated to any Political Organisation,
 - (iii) Information relating to his/her Candidature in election for Parliament / State Legislature / Local Bodies /Trade Union / Societies etc.
 - (iv) The details such as originals of the judgment, order/ or G.O. dropping further action in departmental proceedings or any document that may prove the suitability of such applicants for a Government appointment in such cases must be produced at the stage / time of certificate verification without fail.
 - (v) All information that relates to the suitability of the applicants for the appointment, which arises after the submission of application and till the date of his /her selection and appointment, shall be reported to the High Court in writing then and there.
- r. Incomplete applications and applications containing wrong claims or incorrect particulars relating to category of reservation / eligibility / age / communal categories / educational and technical qualifications / reservation on priority basis/ physical disability will be liable for rejection at any stage of selection process, without any intimation to the candidates. The candidate will also be debarred from appearing for all future examinations and selections conducted by the Madras High Court. If the suppression or false claim is noted subsequently, the selection of the candidate concerned will be declared invalid.

- s. Whenever called for, the applicants shall submit their original documents, in proof of their educational qualifications, work experience, etc.
- t. If no suitable or qualified women candidates are available for selection against the vacancies reserved for them, those vacancies shall be filled by other male eligible candidates belonging to the respective communal categories.
- u. Whenever vacancies are reserved for Arunthathiyars on preferential basis, even after filling up of the vacancies reserved for SC (Arunthathiyars), if more number of qualified Arunthathiyars are available, they shall be entitled to compete for the seats reserved for scheduled castes candidates and if any posts reserved for Arunthathiyars remain unfilled for want of adequate numbers of qualified candidates, it will be filled up by other scheduled castes candidates

7. GENERAL INSTRUCTIONS TO CANDIDATES WHILE ATTENDING WRITTEN EXAMINATION:

- (a) Candidates have to be decently dressed and should reach the Examination hall 30 minutes before the commencement of Examination with the Hall Tickets. On no account, candidates will be allowed inside the examination hall 30 minutes after the commencement of examination.
- (b) Candidates shall appear for the examination in the venue mentioned in the Hall Ticket. Change of venue will not be permitted.
- (c) Candidates shall show the Hall Ticket to the Invigilator / Chief Invigilator/Inspection authorities at the examination centre, on demand, for verification.
- (d) Candidates shall maintain strict discipline in the examination venue. Candidates found smoking or inebriated or found to have entered into quarrel of any kind, or misbehaved with the Chief Invigilator or with the inspection Authorities or with the Invigilator or with any other applicant who attended the examination in the Examination venue, are liable for severe action including appropriate criminal action.
- (e) Candidates are not allowed to bring cellular phone, calculators, watches and rings, or any device with Inbuilt Memory Notes or any other electronic devices and non-electronic devices such as P&G Design Data Book, books, notes, hand bags and recording devices either as separate piece or part of something used by the applicant such as watch or ring etc., to the examination hall / room on the date of examination and they will be permitted to take only the permitted

writing material (i.e pen).

- (f) If they are found to be in possession of any of the above specified things or instruments, they will not be allowed to write the examination, besides invalidation of answer paper and / or debarment. If it is considered necessary, they will be subjected to thorough physical search including frisking on the spot.
- (g) Candidates are advised, in their own interest, not to bring any of the banned items including mobile phones to the venue of the examination, as arrangements for safekeeping cannot be assured.
- (h) Tea, Coffee, snacks, soft drinks etc., will not be allowed inside the examination venue.
- (i) Candidates should always sit in the seat allotted to them as per their Registration Number and must not change it and they shall adhere to the instructions given for filling up of answer sheets. Before filling up the details, they should check the answer sheets / answer books to see whether it is printed properly and not damaged. If Answer Sheet/Answer Book is defective in any way, the candidates should immediately inform the Invigilator, before filling up the candidate's particulars and the Invigilator will replace it. No answer sheet / answer book will be replaced, once a candidate has commenced writing.
- (j) The candidate will be supplied with Question Booklet 10 minutes before commencement of the Examination. Before writing or shading the answer, candidate should ensure that all the questions are there in seriatim without any omission and there are no blank pages in Question Booklet. Correct Booklet Series number which is used by the applicant should be written in OMR Answer Sheet. If any defect is noticed in the Question Booklet or OMR Sheet after the commencement of Examination, it will not be replaced.
- (k) Candidates should carry only Ball Point Pen (Blue or Black) and Hall Ticket inside the examination Hall. Other materials are not allowed into the examination hall.
- (l) Candidates must write their Registration Number in the space provided in the Question Booklet.
- (m) Candidates should not remove or tear off any sheet from the Question Booklet and they are not allowed to take the Question Booklet and the Answer Sheet out of the Examination Hall during the time of examination. Candidates would be permitted to take the Question Booklet only after the Examination is completed.
- (n) Personalized OMR Answer Sheet of the Candidates will be supplied

by the Room Invigilator for answering the Questions for preliminary examination. Candidates must shade their Question Booklet number and question booklet series in the space provided, without fail, with Blue or Black Ink Ball point pen only.

- (o) The Optical Mark Reader (OMR) Answer sheet issued for Preliminary Examination should be handled carefully by the candidates. They are advised not to fold, wrinkle, damage or tear OMR sheet under any circumstances. Further, the candidates are advised not to scribble or make any marks in the OMR sheet except for marking the answers at the appropriate place. Moreover, candidates are advised to fill up information and darken all the Relevant Bubbles on the OMR Answer sheet carefully. They will not be given a second blank Optical Mark Reader (OMR) answer sheet under any circumstances. Any violation of these instructions will automatically lead to the invalidation of the OMR Answer sheet.
- (p) If any wrong entry is made while filling up/darkening the Question Booklet Numbers/Series, Penalty will be awarded as the Madras High Court deems fit.
- (q) Candidate must affix his/her signature in the box provided in the OMR Answer Sheet.
- (r) Please ensure that you have returned the OMR Answer Sheet to the Invigilator before leaving the Examination Hall after examination.
- (s) In case of any ambiguity with respect to darkening of bubbles, the decision of the Madras High Court is final.
- (t) Candidates are advised to mark only one bubble for each question in the OMR Sheet and shall not use tick mark or cross mark in the bubble. Multiple marking will be treated as invalid.
- (u) Applicants should shade the answer field (answer bubble) of OMR answer sheet completely, otherwise the answer will not be validated.
- (v) The answer sheet will be invalidated if the box for 'Question Booklet Series' is not shaded or incorrectly shaded in the OMR answer sheet and could not be identified even by physical verification of the answer sheet.
- (w) Borrowing of any material, instruments from other candidates during the Exam session is strictly prohibited.
- (x) Candidates are strictly prohibited from involving in any indiscipline or irregular practices like, consulting with other candidates, copying, allowing the other candidates to copy from their answer paper, carrying notes, seeking the help of an Invigilator / any outsider, etc. Any violation would lead to the candidates being expelled from the

Examination Hall and invalidation of their Answer sheets. They will also be debarred from the present and future examinations.

- (y) No candidates will be allowed to exceed the time limit allotted for answering the paper and no candidates will be allowed to leave the Examination hall before the closing time of the examination.
- (z) Candidates are prohibited from taking with them, from the examination hall, any used / unused answer sheet / answer book supplied to them.
- (aa) After completion of the Preliminary Examination, the proposed key answers for all the questions will be hosted in the Recruitment portal of the High Court and any objection with regard to any of the proposed answer should be sent by the candidates to the Recruitment Cell, High Court, Madras, by e-mail (recruitmentdj2019@rediffmail.com) within two days from the date of publication of such proposed key answers in the website, by specifying the question number. In such communication, Registration Number, Name and address of the applicant, Question Number, the appropriate answer etc. should invariably be quoted. Any representation received after two days from the date of publication of proposed keys or without any of the requisite particulars will receive no attention. However, no answer key will be provided for the Main Examination.
- (ab) It is cautioned that the candidates are required to write their Registration No. only in the space provided for that purpose at the first cover-page in the answer book. Writing of, his/her own name or roll no. or any mark of identification in any form or any Number or name or mark, by which the answer-book of a candidate may be distinguished/ identified from others, in any space other than the one provided for, is strictly prohibited and shall, in addition to other grounds, entail cancellation of his/her candidature and withholding of his/her result, without assigning any reason. Any correspondence, in this regard, will not be entertained.
- (ac) Using Whitener / Blade / Eraser or any kind of tampering to change the answers in the OMR answer sheet will lead to invalidation.
- (ad) While appearing for the Main Examination, the candidates are strictly advised not to write their registration number anywhere in the question-cum-answer booklet, except at the specified place.
- (ae) Candidates have to write the answers either in Blue or Black ball point pen only and they shall not mark / write anything in the paper to indicate his / her identity, if the mark/symbol in the pages is found to be indicative in nature, the candidate will be debarred from

participating in the present selection process as well as in the future selection process of the High Court.

8. INFORMATION UNDER RIGHT TO INFORMATION ACT AND CLAIM FOR REVALUATION / RE-TOTALLING:-

- (a) No candidate will be permitted to peruse/obtain copies of the answer sheets of the Written Examination till finalization of the recruitment process.
- (b) Information can be sought with regard to details of marks (raw and scaled) awarded to the Candidates in each and every stage, only after finalization of the recruitment process. Key answers intended for valuation for the written examination will be published in the High Court website after completion of the Examination.
- (c) Request for Re-valuation and Re-totalling of marks in the answer sheets of the Written Examination will not be entertained.

9. Certificate of physical fitness:- The candidate selected for appointment to the post will be required to produce a certificate of physical fitness from the competent authority, namely from Medical Board attached to a Government Hospital in the form prescribed for Executive Posts. Candidates with defective vision should produce eye fitness certificate from the Medical Board, attached to a Government Hospital.

10. Grievance redressal Cell for guidance of candidates: In case of any guidance/ information / clarification regarding filling up of online application, candidates can contact the High Court of Madras at Telephone No.044-25301321 on all working days between 10.00 a.m. and 05.45 p.m. or through email to recruitmentdj2019@rediffmail.com.

SECRETARIAT,
CHENNAI.
DATED: 12/12/2019

PRINCIPAL SECRETARY TO GOVERNMENT (FAC),
PUBLIC (SPECIAL.A) DEPARTMENT.

ANNEXURE - A
CHARACTER AND CONDUCT CERTIFICATE

This is to certify that Mr./Mrs./Ms. _____ Son/Daughter/Wife
of _____, residing at _____
_____, who is applying for the
post of District Judge (Entry Level) in the Tamil Nadu State Judicial Service
(Notification No...../2019), is well known to me for the past _____ years and
his/her character and conduct are good.

Date : / /
Place:

Signature of the Person Certifying.

Details of the Certifying Person

Name :
Address :
Mobile/Land Line (with STD Code)No. :

Note:- If the information furnished in the Character and Conduct Certificate is found to be false, the certifying authority / person as well as the candidate are liable for penal action, besides disqualification of the candidate.

நன்னடத்தைச் சான்றிதழ்

திரு. திருமதி. செல்வி, _____

த/பெ. க/பெ. _____ என்பவர் _____

_____ எனும் முகவரியில் வசித்து
வருகிறார். அவரை எனக்கு கடந்த _____ ஆண்டுகளாக நன்கு தெரியும்.
மெட்ராஸ் உயர்நீதிமன்ற அறிவிக்கை எண் _____ 2019
_____ போட்டித் தேர்விற்கு விண்ணப்பிக்கும் அவர்
நற்பண்புகளும், நன்னடத்தையும் கொண்டவர் எனச் சான்றளிக்கிறேன்.

நாள் / /

இடம்

சான்றளிப்பவரின் கையொப்பம்

சான்றளிப்பவர் விவரம்

பெயர் :

முகவரி :

கைபேசி எண். தொலைபேசி எண் (STD குறியீட்டு எண்ணுடன்)

குறிப்பு நன்னடத்தை சான்றிதழில் தெரிவிக்கப்பட்டுள்ள விவரங்கள்
பொய்யானவை என தெரிய வருகையில் சான்று வழங்கும் அதிகாரி / நபர்
மற்றும் விண்ணப்பதாரர்கள் குற்ற நடவடிக்கைக்கு உள்ளாவர்கள் மேலும்
விண்ணப்பதாரர் தகுதி நீக்கம் செய்யப்படுவார்,

ANNEXURE – B

**CERTIFICATE OF EXPERIENCE AT THE BAR /
CHARACTER AND CONDUCT CERTIFICATE FROM THE
DISTRICT COLLECTOR**

This is to certify that Mr./Mrs./Ms....., son / daughter / wife of, residing at, has been practising as Advocate / Additional Public Prosecutor in the _____ Court since As such he / she has completed (mention number of years) years of practice as on (Date of Notification)

His / her character and conduct are

This certificate is issued after verifying the records available with the office of the undersigned.

Date :

Signature :
Name and Designation
of the Presiding Officer /
Competent Authority.

Note:-

(i) In case of candidates practicing independently as Advocates, he/she has to attach the details of cases appeared independently / assist his/her Senior Advocate, preferably for the last five years to fortify his / her claim of having been in active practice as provided in Annexure-C.

(ii) The certificate issuing authority shall verify the details furnished by the candidate in Annexure-C from the records available with him / her and issue certificate accordingly.

ANNEXURE - C
DETAILS OF CASES APPEARED INDEPENDENTLY / ASSISTED HIS/HER
SENIOR ADVOCATE

Sl. No.	Case No. pending on the file of the Court	Name/s of the party/parties on whose behalf appeared	On the file of	Pending / disposed	Stage of the case / Date of judgment	Remarks
1						
2						
3						
4						
5						
6						
7						
8						
9						
10						
11						
12						
13						
14						
15						
16						
17						
18						
19						
20						

I hereby declare that the particulars furnished in this Annexure are true, correct and complete to the best of my knowledge and belief.

I hereby declare that I am in active practice continuously for seven years on the date of notification.

SIGNATURE OF THE APPLICANT
DATE:
PLACE:

COUNTER SIGNATURE OF
CERTIFYING AUTHORITY

ANNEXURE - D

*Persons Studied in Tamil Medium (PSTM) Certificate
(To be issued only by the Head of Institution)*

This is to certify that Thiru/Tmt/Selvi
(Name), has studied Law Degree (UG level) during the academic year
from to..... in Tamil Medium, in this Institution.

This certificate is issued after verifying the course certificate /
statement of Marks / Transfer Certificate. The candidate has / has not
obtained scholarship for having studied in Tamil Medium.

Date:

Place:

SIGNATURE OF THE
HEAD OF THE INSTITUTION WITH SEAL.

ANNEXURE - EDESTITUTE WIDOW CERTIFICATE

- (1) Name of the individual :
- (2) Full Postal Address :
- (3) Details of job held, if any :
- (4) Particulars of her children, if any :
- (5) Name and last occupation of her late husband :
- (6) Date of demise of her husband :
- (7) Monetary benefits received
after her husband's death by
way of family pension,
insurance, etc., if any :
- (8). Details of Properties if any
immovable and movable left behind by him :
- (9). Present monthly income.—
- (a) From salaries/wages :
- (b) From family pension :
- (c) From private properties :
- (d) Rents received :
- (e) From private practice :
- (f) Other sources, if any :
- (g) Total :

